

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 8/AM16
SCHEDULED TO BE HELD ON 27.05.2015
(HELD ON 29.05.2015)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 8/87-NC-7/2015 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled to be held on 27.05.2015 (held on 29.05.2015) under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri O.P. Sharma, Jt. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri Seikhomang Kipgen, Dy. DGFT

2. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-47	AUTOMOTIVE TYRE MANUFACTURERS ASSOCIATION (ATMA)	Status:
NC No.:8/AM16 Dated: 29.05.2015	HQ F. No. 01/87/162//00007/AM15/DES-VII	Deferred

Request: Allow quantity against Import Item No. 10 (Miscellaneous Chemicals) under SION A – 1663 (Rubber Products) for export product "All Types Steel Truck Radial Tyres (Tube Type)".

Decision: Technical Representative of DIPP present in the meeting informed that in response to their D/L, ATMA has furnished the requisite reply. Comments awaited from DIPP.

Deferred for three weeks.

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Case No. A-48	AUTOMOTIVE TYRE MANUFACTURERS ASSOCIATION (ATMA)	Status: Deferred
NC No.:8/AM16 Dated: 29.05.2015	HQ F. No. 01/87/162//00153/AM14/DES-VII	

C. P. Singh

Request: Amendment in the description of Import Item No. 6 of SION A – 1663; Import Item No. 4 of SION A-1722 and SION A-1665 (Rubber Products)

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Decision: Technical Representative of DIPP present in the meeting informed that in response to their D/L, ATMA has furnished the requisite reply. Comments awaited from DIPP.

Deferred for three weeks.

Case No. A-49	NEWAGE LAINATORS PVT. LTD.	HQ F. No. 01/87/050/00018/AM15/DES-VII	Status: Deferred
NC No.:8/AM16 Dated: 29.05.2015	Adv. Lic. No. 0510384978 dated 25.04.2014	RLA F. No. 05/24/040/00489/AM14	

C. P. Singh

Request: Enhancement in the quantity of Import Items allowed by NC against Advance Authorization No. 0510384978 dated 25.04.2014

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Decision: A copy of representation of firm has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-50	GUJARAT CRAFT INDUSTRIES LTD.	HQ F. No. 01/87/050/00547/AM14/DES-VII	Status: Deferred
NC No.:8/AM16 Dated: 29.05.2015	Adv. Lic. No. 0810129718 dated 14.03.2014	RLA F. No. 08/24/040/00558/AM14	

C. P. Singh

Request: Allowing the same quantity for Import Items against Advance Authorization No. 0810129718 dated 14.03.2014 as given by NC against Advance Authorization No. 0810093728 dated 04.11.2010

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 05.02.2015. Comments awaited from D/o C&PC.

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Deferred for three weeks.

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Case No. A-51	NEWAGE LAINATORS PVT. LTD.	HQ F. No. 01/87/050/00465/AM14/DES-VII	Status: Deferred
NC No.:8/AM16 Dated: 29.05.2015	Adv. Lic. No. 0510376612 dated 20.01.2014	RLA F. No. 05/24/040/00394/AM10	

Request: Enhancement in the quantity of Import Item allowed by NC against Advance Authorization No. 0510376612 dated 20.01.2014

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-52	EASTMAN RECLAMATIONS	HQ F. No. 01/87/050/00132/AM14/DES-VII	Status: Deferred
NC No.:8/AM16 Dated: 29.05.2015	Adv. Lic. No. 3010094325 dated 03.06.2013	RLA F. No. 30/24/040/00009/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3010094325 dated 03.06.2013

Decision: A D/L No. 12(7)/11-TSW dated 20.01.2015 was issued by DIPP to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Deferred for four weeks.

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Case No. A-53	M/s KUSHAL KR. ROY CHOWDHURY (KAUSHIK PRINTING INK) (UNIT-II)	HQ F. No. 01/87/050/00112/AM14/DES-VII	Status: Approved
NC No.:8/AM16 Dated: 29.05.2015	Adv. Lic. No. 0210190763 dated 17.06.2013	RLA F. No. 02/24/040/00034/AM14	

Refused

Request: Review of adhoc norms fixed against Advance Authorization No. 0210190763 dated 17.06.2013

Decision: As per the written comments furnished by D/o C&PC vide their OM No. 46011/148/2005-PC.II dated 14.05.2015, the Committee decided to revise the description of Import Item No. 1 and 2 to read as under:

Import Item No.	Description of Import Item
1	Dimer Acid – Pripol – 1017 / AA – 97 / Pripol 1045
2	Dimer Acid Pripol – 1252 / Unidyme 18 / Dimer Acid

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Case No. A-54	GOVIND RUBBER LTD.	HQ F. No. 01/87/050/00322/AM14/DES-VII	Status: Approved
NC No.:8/AM16 Dated: 29.05.2015	Adv. Lic. No. 3010097492 dated 10.10.2013	RLA F. No. 30/24/040/00032/AM14	

Request: Review of NC's decision taken in its Meeting No. 41/AM15 held on 08.01.2015 against Advance Authorization No. 3010097492 dated 10.10.2013

Decision: As per the written comments furnished by DIPP vide their letter No. 7/299/2013-TSW dated 19.05.2015, the Committee decided to revise adhoc norms as under:

EXPORT ITEM		QTY	IMPORT ITEM	QTY (per 100 kg of export product)
Special Nylon Bicycle Tyres (Coloured) (containing minimum 47.9% rubber content)		7,50,000 kg	1. Natural Rubber / Synthetic Rubber	50.30 kg
			2. Bead Wire	12.00 kg
			3. Carbon Black	8.00 kg
			4. Titanium Dioxide	8.00 kg
			5. Precipitated Silica	2.00 kg
			6. Rubber Chemicals: Antioxidants / Accelerator	3.70 kg
			7. Other Misc. Materials / Chemicals	8.00 kg
			8. Zinc Oxide	1.00 kg
			9. Nylon Tyre Cord Wrap Sheet	13.00 kg
			10. LDPE	1.05 kg
			11. Cotton Chafer	5.28 Mtr.
Note: 1. The CIF value of Import Item No. 6 – Rubber Chemicals shall not exceed 7% of FOB value of exports.				
2. The CIF value of Import Item No. 7 – Other Misc. Materials / Chemicals shall not exceed 2% of FOB value of exports.				
RLA may take consequential action as per Policy / Procedures.				

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Case No. A-55	SELLOWRAP INDUSTRIES PVT. LTD.	HQ F. No. 01/87/162/00189/AM14/DES-VII	Status: Deferred
NC No.:8/AM16 Dated: 29.05.2015	Adv. Lic. No. 0310652471 dated 08.09.2011	RLA F. No. 03/95/040/00451/AM12	

Request: Fixation of adhoc norms for the export products "Insulation Tube of different grade" against Advance Licence No. 0310652471 dated 08.09.2011

Decision: A D/L No. 7(68)/2014-TSW dated 05.05.2015 was issued by DIPP to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Deferred for four weeks.

Case No. A-56	VISEN INDUSTRIES LTD.	HQ F. No. 01/87/050/00465/AM12/DES-VII	Status: Deferred
NC No.:8/AM16 Dated: 29.05.2015	Adv. Lic. No. 0310685682 dated 12.03.2012	RLA F. No. 03/95/040/00968/AM12	

Request: Inclusion of Import Item No. 9 – HDPE (Packing Material) left out by NC against Advance Authorization No. 0310685682 dated 12.02.2012

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-57	FLEXITUFF INTERNATIONAL LTD.	HQ F. No. 01/84/050/00266/AM12/DES-VII	Status: Deferred
NC No.:8/AM16 Dated: 29.05.2015	Adv. Lic. No. 1110026061 dated 02.11.2011	RLA F. No. 11/24/040/00041/AM12	

Request: Amendment in the description of Export Product against Advance Authorization No. 1110026061 dated 02.11.2011

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 18.05.2015. Comments awaited from D/o C&PC.

Deferred for three weeks.

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ONLINE CASES

Case No.:24/37/87-ALC1/2013	Party Name:SUPRABHA PROTECTIVE PRODUCTS PVT LTD	Meet No/Date:8/87- ALC1/2015 29.05.2015	Status: Deferred
HQ File :01/87/050/00359/AM14/	RLA File :31/83/040/00093/AM14/	Lic.No/Date:3110060151 30.08.2013	Defer Date:11.06.2015
Decision: In response to D/L dated 27.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.04.2015. Comments awaited from D/o C&PC.			

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Case No.:33/29/87-ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Approved
HQ File :01/87/050/00257/AM14/	RLA File :08/24/040/00230/AM14/	Lic.No/Date:0810124734 12.09.2013	
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/85/2013-PC-II dated 28.05.2015, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Multi Layer Co-Extruded Plastic Film / Foil / Roll / Pouch (Plain / Printed)	1 kg	1. Nylon 6 Chips	0.250 kg
		2. M LLDE (Liner Low – Density Polyethylene)	0.450 kg
		3. LDPE (Low – Density Polyethylene)	0.30 kg
		4. TIE (Modified Liner Low-Density Polyethylene)	0.15 kg
RLA may take consequential action as per Policy / Procedures.			

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Case No.: 15/41/87-ALC1/2013	Party Name: VISHAKHA POLYFAB P.LTD	Meet No/Date: 8/87-ALC1/2015 29.05.2015	Status: Approved
HQ File :01/87/050/00378/AM14/	RLA File :08/24/040/00365/AM14/	Lic.No/Date: 0810126762 29.11.2013	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/85/2013-PC-II dated 28.05.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Multi Layer Co-Extruded Plastic Film / Foil / Roll / Pouch (Plain / Printed)	1 kg	1. Nylon 6 Chips	0.250 kg
		2. Enhanced Polyethylene Resin / Exceed	0.450 kg
		3. Low – Density Polyethylene (LDPE)	0.30 kg
		4. Maleic Anhydride Grafted Polyethylene (Modified Liner Low-Density Polyethylene)	0.15 kg

RLA may take consequential action as per Policy / Procedures.

Case No.: 16/41/87-ALC1/2013	Party Name: VISHAKHA POLYFAB P.LTD	Meet No/Date: 8/87-ALC1/2015 29.05.2015	Status: Approved
HQ File :01/87/050/00379/AM14/	RLA File :08/24/040/00366/AM14/	Lic.No/Date: 0810126763 29.11.2013	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/85/2013-PC-II dated 28.05.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Multi Layer Co-Extruded Plastic Film / Foil / Roll / Pouch (Plain / Printed)	1 kg	1. Nylon 6 Chips	0.250 kg
		2. Enhanced Polyethylene Resin / Exceed	0.450 kg
		3. Low – Density Polyethylene (LDPE)	0.30 kg
		4. Maleic Anhydride Grafted Polyethylene (Modified Liner Low-Density Polyethylene)	0.15 kg

RLA may take consequential action as per Policy / Procedures.

Case No.:1/10/87-ALC1/2014	Party Name:BLF POLYMERS PRIVATE LIMITED	Meet No/Date:8/87- ALC1/2015 29.05.2015	Status: Approved
HQ File :01/87/050/00089/AM15/	RLA File :56/24/040/00030/AM14/	Lic.No/Date:5610003324 05.12.2013	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/56/2014-PC-II dated 14.05.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Lay Flat Hose	1 kg	1. PVC Resin	0.557 kg
		2. PVC Plastic (DOP) / Epoxy Plasticizer	0.306 kg
		3. PVC Stabilizer Tin Stabilizer	0.028 kg
		4. Relevant Colours	0.003 kg
		5. High Tenacity Regular Shrinkage Polyester Yarn of sizes vary from 600 D to 1000 D High Tenacity Regular Shrinkage Polyester Yarn Twisted Sizes vary from 600 D to 1000 D	0.157 kg

RLA may take consequential action as per Policy / Procedures.

Case No.:54/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:8/87- ALC1/2015 29.05.2015	Status: Deferred
HQ File :01/87/050/00073/AM15/	RLA File :03/94/040/00950/AM14/	Lic.No/Date:0310772113 27.02.2014	Defer Date:11.06.2015

Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.

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7	Case No.:55/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:8/87- ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00074/AM15/	RLA File :03/94/040/00951/AM14/	Lic.No/Date:0310772114 27.02.2014	Defer Date:11.06.2015
Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.				

8	Case No.:21/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:8/87- ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00040/AM15/	RLA File :03/94/040/01004/AM14/	Lic.No/Date:0310772649 03.03.2014	Defer Date:11.06.2015
Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.				

9	Case No.:22/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:8/87- ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00041/AM15/	RLA File :03/94/040/01005/AM14/	Lic.No/Date:0310772650 03.03.2014	Defer Date:11.06.2015
Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.				

10	Case No.:18/2/87-ALC1/2014	Party Name:VINYL TUBES PVT.LTD.,	Meet No/Date:8/87- ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00550/AM14/	RLA File :05/24/040/00470/AM14/	Lic.No/Date:0510382328 20.03.2014	Defer Date:11.06.2015
Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 31.03.2015. Comments awaited from D/o C&PC.				

11	Case No.:42/7/87-ALC1/2014	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00061/AM15/	RLA File :30/24/040/00056/AM14/	Lic.No/Date:3010101402 26.03.2014	Defer Date:25.06.2015
Decision: A D/L No. 7/139/2014-TSW dated 23.07.2014 was issued by DIPP firm. This was followed by Reminder from DGFT on 13.03.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.				

12	Case No.:1/14/87-ALC1/2014	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00111/AM15/	RLA File :05/23/040/00461/AM14/	Lic.No/Date:0510384222 16.04.2014	Defer Date:11.06.2015
Decision: In response to D/L dated 23.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 23.02.2015. Comments awaited from D/o C&PC.				

13	Case No.:10/14/87-ALC1/2014	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00120/AM15/	RLA File :09/24/040/00068/AM15/	Lic.No/Date:0910060144 19.05.2014	Defer Date:11.06.2015
Decision: In response to D/L dated 31.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 26.11.2014. Comments awaited from D/o C&PC.				

14	Case No.:9/21/87-ALC1/2014	Party Name:SANKHLA INDUSTRIES,	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00162/AM15/	RLA File :07/24/040/00011/AM15/	Lic.No/Date:0710105260 20.06.2014	Defer Date:11.06.2015
Decision: In response to D/L dated 29.09.2014, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 25.11.2014. Comments awaited from D/o C&PC.				

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15	Case No.:19/22/87-ALC1/2014	Party Name:NEELAM RUBBERS,	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Rejected
	HQ File :01/87/050/00207/AM15/	RLA File :23/24/040/00002/AM15/	Lic.No/Date:2310003625 04.07.2014	
	Decision: A D/L No. 7/247/2014-TSW dated 09.10.2014 was issued by DIPP to firm. This was followed by Reminders from DGFT on 18.11.2014 and 12.01.2015 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to reject the case.			

16	Case No.:1/18/87-ALC1/2014	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:8/87- ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00144/AM15/	RLA File :03/95/040/00156/AM15/	Lic.No/Date:0310786846 15.07.2014	Defer Date:11.06.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 23.09.2014. Comments awaited from D/o C&PC.			

17	Case No.:7/30/87-ALC1/2014	Party Name:GALA SHRINK FIT	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00229/AM15/	RLA File :03/94/040/00088/AM15/	Lic.No/Date:0310786915 16.07.2014	Defer Date:25.06.2015
	Decision: A D/L No. 46011/89/2013-PC.II dated 26.05.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

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Case No.:20/30/87-ALC1/2014	Party Name:SUN PLAST	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
HQ File :01/87/050/00242/AM15/	RLA File :03/95/040/00333/AM15/	Lic.No/Date:0310786925 16.07.2014	Defer Date:25.06.2015
Decision: A D/L No. 46011/5/2015-PC.II dated 04.02.2015 was issued by D/o C&PC to firm. In response to D/L dated 04.02.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2015. However, Technical Authority has requested to again furnish a copy of reply to them. Hence, the Committee decided to again forward a copy of reply of firm to D/o C&PC.			

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19	Case No.:3/18/87-ALC1/2014	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00146/AM15/	RLA File :30/24/040/00018/AM15/	Lic.No/Date:3010103032 18.07.2014	Defer Date:25.06.2015
Decision: A D/L No. 7/139/2014-TSW dated 23.07.2014 was issued by DIPP firm. This was followed by Reminder from DGFT on 13.03.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.				

20	Case No.:1/32/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00277/AM15/	RLA File :03/94/040/00320/AM15/	Lic.No/Date:0310787375 28.07.2014	Defer Date:11.06.2015
Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.				

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Case No.:1/40/87- ALC1/2014	Party Name:ALEXIA PANELS	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Approved								
HQ File :01/87/050/00341/AM15/	RLA File :61/24/040/00029/AM15/	Lic.No/Date:6110001228 31.07.2014									
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/6/2015-PC-II dated 28.05.2015, the Committee approved following adhoc norms:											
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>Plastic Aluminium Panel Sheet 4 MM of various sizes</td><td>1 No.</td><td>PVDF Color Coated Aluminium Coil</td><td>3.920 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Plastic Aluminium Panel Sheet 4 MM of various sizes	1 No.	PVDF Color Coated Aluminium Coil	3.920 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
Plastic Aluminium Panel Sheet 4 MM of various sizes	1 No.	PVDF Color Coated Aluminium Coil	3.920 kg								
RLA may take consequential action as per Policy / Procedures.											

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22	Case No.:4/30/87-ALC1/2014	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:8/87- ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00226/AM15/	RLA File :02/24/040/00079/AM15/	Lic.No/Date:0210204708 05.08.2014	Defer Date:11.06.2015
Decision: In response to D/L dated 12.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 31.03.2015. Comments awaited from D/o C&PC.				

23	Case No.:6/30/87-ALC1/2014	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:8/87- ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00228/AM15/	RLA File :02/24/040/00093/AM15/	Lic.No/Date:0210204763 12.08.2014	Defer Date:11.06.2015
Decision: In response to D/L dated 12.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 31.03.2015. Comments awaited from D/o C&PC.				

24	Case No.:1/35/87-ALC1/2014	Party Name:SHREE TIRUPATI BALAJEE AGRO TRADING CO.P.LTD.,	Meet No/Date:8/87- ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00308/AM15/	RLA File :56/24/040/00024/AM15/	Lic.No/Date:5610004374 14.08.2014	Defer Date:11.06.2015
Decision: In response to D/L dated 09.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.04.2015. Comments awaited from D/o C&PC.				

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Case No.:9/32/87-ALC1/2014	Party Name:DIMPLE DRUMS & BARRELS PVT.LTD.	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Approved								
HQ File :01/87/050/00285/AM15/	RLA File :03/94/040/00414/AM15/	Lic.No/Date:0310788244 21.08.2014									
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/83/2014-PC-II dated 19.05.2015, the Committee approved following adhoc norms:											
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>HDPE Drum</td><td>1 No.</td><td>High Density Polyethylene Marlex HXM TR 571</td><td>7.8 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	HDPE Drum	1 No.	High Density Polyethylene Marlex HXM TR 571	7.8 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
HDPE Drum	1 No.	High Density Polyethylene Marlex HXM TR 571	7.8 kg								
RLA may take consequential action as per Policy / Procedures.											

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26	Case No.:30/30/87-ALC1/2014	Party Name:SANKHLA INDUSTRIES,	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00252/AM15/	RLA File :07/24/040/00192/AM15/	Lic.No/Date:0710106569 27.08.2014	Defer Date:25.06.2015
Decision: A copy of application was forwarded to D/o C&PC on 24.10.2014. However, Technical Authority of D/o C&PC present in the Meeting requested to again furnish a copy of application to D/o C&PC. Hence, the Committee decided to again forward a copy of application to D/o C&PC.				

27	Case No.:3/30/87-ALC1/2014	Party Name:MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00225/AM15/	RLA File :05/24/040/00259/AM15/	Lic.No/Date:0510390989 04.09.2014	Defer Date:25.06.2015
Decision: A D/L No. 46011/2/2015-PC.II dated 15.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 20.02.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.				

28	Case No.:20/32/87-ALC1/2014	Party Name:RISHI TECHTEX LTD	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00296/AM15/	RLA File :03/95/040/00471/AM15/	Lic.No/Date:0310788796 05.09.2014	Defer Date:11.06.2015
Decision: In response to D/L dated 02.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.01.2015. Comments awaited from D/o C&PC.				

29	Case No.:25/32/87-ALC1/2014	Party Name:NAV AUXICHEM PVT.LTD,	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00301/AM15/	RLA File :30/24/040/00031/AM15/	Lic.No/Date:3010103139 05.09.2014	Defer Date:11.06.2015
Decision: In response to D/L dated 02.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 31.03.2015. Comments awaited from D/o C&PC.				

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30	Case No.:27/42/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00368/AM15/	RLA File :03/94/040/00558/AM15/	Lic.No/Date:0310789415 18.09.2014	Defer Date:11.06.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

31	Case No.:14/42/87-ALC1/2014	Party Name:ROLEX RECLAIM PVT.LTD.	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00355/AM15/	RLA File :24/24/040/00011/AM15/	Lic.No/Date:2410041590 25.09.2014	Defer Date:11.06.2015
Decision: A D/L No. 7/12/2015-TSW dated 27.01.2015 was issued by DIPP to firm. This was followed by Reminder from DGFT on 30.04.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

32	Case No.:13/42/87-ALC1/2014	Party Name:SERVEWELL HOUSEHOLD APPLIANCES	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00354/AM15/	RLA File :24/24/040/00015/AM14/	Lic.No/Date:2410041595 30.09.2014	Defer Date:11.06.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

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Case No.:11/51/87-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Approved										
HQ File :01/87/050/00476/AM15/	RLA File :17/24/040/00080/AM15/	Lic.No/Date:1710005926 30.09.2014											
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/21/2014-PC-II dated 28.05.2015, the Committee approved following adhoc norms:													
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">PPE – 2000 (Polyether Based Polyalkylene Glycol)</td><td rowspan="2">1 kg</td><td>1. Polypropylene Glycol 2000 (Konix PP-2000 / Polether Polyol) (Aspect : Liquid)</td><td>0.9638 kg</td></tr><tr><td>2. Propylene Oxide (Colourless Liquid)</td><td>0.560 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PPE – 2000 (Polyether Based Polyalkylene Glycol)	1 kg	1. Polypropylene Glycol 2000 (Konix PP-2000 / Polether Polyol) (Aspect : Liquid)	0.9638 kg	2. Propylene Oxide (Colourless Liquid)	0.560 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY										
PPE – 2000 (Polyether Based Polyalkylene Glycol)	1 kg	1. Polypropylene Glycol 2000 (Konix PP-2000 / Polether Polyol) (Aspect : Liquid)	0.9638 kg										
		2. Propylene Oxide (Colourless Liquid)	0.560 kg										
RLA may take consequential action as per Policy / Procedures.													

34	Case No.:3/43/87-ALC1/2014	Party Name:R.R.KABEL LIMITED,	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00395/AM15/	RLA File :03/95/040/00808/AM14/	Lic.No/Date:0310789963 07.10.2014	Defer Date:25.06.2015
	Decision: A copy of application was forwarded to D/o C&PC on 27.01.2015. However, Technical Authority of D/o C&PC present in the Meeting requested to again furnish a copy of application to D/o C&PC. Hence, the Committee decided to again forward a copy of application to D/o C&PC.			

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Case No.: 11/42/87-ALC1/2014	Party Name: JJ.PLASTALLOY PVT. LTD.,	Meet No/Date: 8/87-ALC1/2015 29.05.2015	Status: Approved
HQ File :01/87/050/00352/AM15/	RLA File :15/24/040/00013/AM15/	Lic.No/Date: 1510022030 17.10.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/12/2013-PC-II dated 14.05.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Filler Master Batch	1 kg	1. PP Granules Polypropylene	0.3090 kg
		2. Titanium Dioxide	0.5136 kg

RLA may take consequential action as per Policy / Procedures.

Case No.: 1/36/87-ALC1/2014	Party Name: QREX FLEX PRIVATE LIMITED	Meet No/Date: 8/87-ALC1/2015 29.05.2015	Status: Approved
HQ File :01/87/050/00310/AM15/	RLA File :52/24/040/00038/AM15/	Lic.No/Date: 5210041273 21.10.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/97/2014-PC-II dated 18.05.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Laminated Flex	1 kg	1. 100% Polyester Wart Knitted Fabrics (relevant CGM used in the export product)	0.1811 kg
		2. PVC Resin	0.4079 kg
		3. Titanium Dioxide (TiO2)	0.0180 kg
		4. Nano Calcium Carbonate	0.0530 kg
		5. Di-Octyl Phthalate (DOP)	0.1310 kg
		6. Optical Brightner	0.0002 kg

RLA may take consequential action as per Policy / Procedures.

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37	Case No.:15/42/87-ALC1/2014	Party Name:ROLEX RECLAIM PVT.LTD.	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00356/AM15/	RLA File :24/24/040/00013/AM15/	Lic.No/Date:2410041610 21.10.2014	Defer Date:11.06.2015
Decision: A D/L No. 7/12/2015-TSW dated 27.01.2015 was issued by DIPP to firm. This was followed by Reminder from DGFT on 30.04.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

38	Case No.:31/42/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00372/AM15/	RLA File :03/95/040/00158/AM15/	Lic.No/Date:0310790488 22.10.2014	Defer Date:25.06.2015
Decision: A D/L No. 46011/10/2005-PC.II dated 08.04.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

39	Case No.:34/42/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00375/AM15/	RLA File :03/95/040/00387/AM15/	Lic.No/Date:0310790486 22.10.2014	Defer Date:25.06.2015
Decision: A D/L No. 46011/10/2005-PC.II dated 08.04.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

40	Case No.:35/42/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00376/AM15/	RLA File :03/95/040/00389/AM15/	Lic.No/Date:0310790487 22.10.2014	Defer Date:25.06.2015
Decision: A D/L No. 46011/10/2005-PC.II dated 08.04.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

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41	Case No.: 41/42/87-ALC1/2014	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00382/AM15/	RLA File :04/24/040/00184/AM15/	Lic.No/Date:0410159660 31.10.2014	Defer Date:11.06.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

42	Case No.: 5/38/87-ALC1/2014	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00340/AM15/	RLA File :34/24/040/00195/AM15/	Lic.No/Date:3410040654 05.11.2014	Defer Date:18.06.2015
Decision: A copy of application has been forwarded to D/o C&PC on 27.01.2015. Comments awaited from D/o C&PC.				

43	Case No.: 39/42/87-ALC1/2014	Party Name:ORIENTAL CONTAINERS LIMITED	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00380/AM15/	RLA File :03/95/040/00630/AM15/	Lic.No/Date:0310790782 05.11.2014	Defer Date:25.06.2015
Decision: A copy of application was forwarded to D/o C&PC on 13.01.2015. However, Technical Authority of D/o C&PC present in the Meeting requested to again furnish a copy of application to D/o C&PC. Hence, the Committee decided to again forward a copy of application to D/o C&PC.				

44	Case No.: 44/42/87-ALC1/2014	Party Name:NEXGEN FLUOROPOLYMERS PVT. LTD	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00385/AM15/	RLA File :05/24/040/00312/AM15/	Lic.No/Date:0510391865 05.11.2014	Defer Date:18.06.2015
Decision: A D/L No. 46011/9/2015-PC.II dated 06.04.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 15.05.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

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45	Case No.: 12/51/87-ALC1/2014	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 8/87-ALC1/2015 29.05.2015	Status: Approved
	HQ File :01/87/050/00477/AM15/	RLA File :17/24/040/00113/AM15/	Lic.No/Date: 1710005966 05.11.2014	
	Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/21/2014-PC-II dated 28.05.2015, the Committee approved following adhoc norms:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	PV – 2 (Polyethylene Glycol) (Aspect : Liquid)	1 kg	Ethylene Oxide (Colourless Clear Liquid)	0.849 kg
	RLA may take consequential action as per Policy / Procedures.			

46	Case No.: 12/42/87-ALC1/2014	Party Name: JJ.PLASTALLOY PVT. LTD.,	Meet No/Date: 8/87-ALC1/2015 29.05.2015	Status: Approved
	HQ File :01/87/050/00353/AM15/	RLA File :15/24/040/00016/AM15/	Lic.No/Date: 1510022034 13.11.2014	
	Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/12/2013-PC-II dated 14.05.2015, the Committee approved following adhoc norms:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	Filler Master Batch (PE Based)	1 kg	LLDPE (Linear Low Density Polyethylene)	0.3296 kg
	RLA may take consequential action as per Policy / Procedures.			

47	Case No.: 7/42/87-ALC1/2014	Party Name: SHRINATH FLEXI PACK PVT LTD	Meet No/Date: 8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00348/AM15/	RLA File :09/24/040/00084/AM15/	Lic.No/Date: 0910061282 20.11.2014	Defer Date:25.06.2015
	Decision: A copy of application was forwarded to D/o C&PC on 13.01.2015. However, Technical Authority of D/o C&PC present in the Meeting requested to again furnish a copy of application to D/o C&PC. Hence, the Committee decided to again forward a copy of application to D/o C&PC.			

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48	Case No.:10/51/87-ALC1/2014	Party Name:AVI ADDITIVES PRIVATE LIMITED	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00475/AM15/	RLA File :09/24/040/00025/AM15/	Lic.No/Date:0910061304 25.11.2014	Defer Date:11.06.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.03.2015. Comments awaited from D/o C&PC.				

49	Case No.:16/45/87-ALC1/2014	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00416/AM15/	RLA File :30/24/040/00038/AM15/	Lic.No/Date:3010103249 02.12.2014	Defer Date:18.06.2015
Decision: A D/L No. 7/34/2015-TSW dated 04.03.2015 was issued by DIPP to firm. This was followed by Reminder from DGFT on 15.05.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

50	Case No.:1/38/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00336/AM15/	RLA File :03/95/040/00622/AM15/	Lic.No/Date:0310791636 03.12.2014	Defer Date:18.06.2015
Decision: A D/L No. 46011/10/2005-PC.II dated 08.04.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 15.05.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

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Case No.:9/47/87-ALC1/2014	Party Name:YASH ENTERPRISES	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Approved																								
HQ File :01/87/050/00433/AM15/	RLA File :03/95/040/00595/AM15/	Lic.No/Date:0310791655 03.12.2014																									
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/16/2015-PC-II dated 19.05.2015, the Committee approved following adhoc norms:																											
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">1. PVC Compound (Cable Grade) with different grades</td><td rowspan="4">1 kg</td><td>1. Poly Vinyl Chloride</td><td>0.462 kg</td></tr><tr><td>2. Di-Octyl Phthalate</td><td>0.126 kg</td></tr><tr><td>3. Calcium Carbonate</td><td>0.10 kg</td></tr><tr><td>4. Chlorinated Paraffin Wax</td><td>0.10 kg</td></tr><tr><td rowspan="4">2. PVC Compound (Cable Grade) with different colours</td><td rowspan="4">1 kg</td><td>1. Poly Vinyl Chloride</td><td>0.462 kg</td></tr><tr><td>2. Di-Octyl Phthalate</td><td>0.126 kg</td></tr><tr><td>3. Calcium Carbonate</td><td>0.10 kg</td></tr><tr><td>4. Chlorinated Paraffin Wax</td><td>0.10 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	1. PVC Compound (Cable Grade) with different grades	1 kg	1. Poly Vinyl Chloride	0.462 kg	2. Di-Octyl Phthalate	0.126 kg	3. Calcium Carbonate	0.10 kg	4. Chlorinated Paraffin Wax	0.10 kg	2. PVC Compound (Cable Grade) with different colours	1 kg	1. Poly Vinyl Chloride	0.462 kg	2. Di-Octyl Phthalate	0.126 kg	3. Calcium Carbonate	0.10 kg	4. Chlorinated Paraffin Wax	0.10 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY																								
1. PVC Compound (Cable Grade) with different grades	1 kg	1. Poly Vinyl Chloride	0.462 kg																								
		2. Di-Octyl Phthalate	0.126 kg																								
		3. Calcium Carbonate	0.10 kg																								
		4. Chlorinated Paraffin Wax	0.10 kg																								
2. PVC Compound (Cable Grade) with different colours	1 kg	1. Poly Vinyl Chloride	0.462 kg																								
		2. Di-Octyl Phthalate	0.126 kg																								
		3. Calcium Carbonate	0.10 kg																								
		4. Chlorinated Paraffin Wax	0.10 kg																								
RLA may take consequential action as per Policy / Procedures.																											

52	Case No.:1/43/87-ALC1/2014	Party Name:SRF LIMITED	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00393/AM15/	RLA File :04/24/040/00045/AM15/	Lic.No/Date:0410159853 08.12.2014	Defer Date:11.06.2015
Decision: A copy of application has been forwarded to D/o C&PC on 27.01.2015. Comments awaited from D/o C&PC.				

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 नई दिल्ली New Delhi

53	Case No.: 3/48/87-ALC1/2014	Party Name:GRP LTD.	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00452/AM15/	RLA File :03/94/040/00738/AM15/	Lic.No/Date:0310791999 15.12.2014	Defer Date:18.06.2015
	Decision: A D/L No. 7/51/2015-TSW dated 26.03.2015 was issued by DIPP to firm. This was followed by Reminder from DGFT on 15.05.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

54	Case No.: 13/51/87-ALC1/2014	Party Name:REX POLYEXTRUSION LIMITED,	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00478/AM15/	RLA File :31/83/040/00206/AM15/	Lic.No/Date:3110065166 31.12.2014	Defer Date:11.06.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 13.03.2015. Comments awaited from D/o C&PC.			

55	Case No.: 17/51/87-ALC1/2014	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00482/AM15/	RLA File :34/24/040/00261/AM15/	Lic.No/Date:3410040874 16.01.2015	Defer Date:11.06.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 13.03.2015. Comments awaited from D/o C&PC.			

56	Case No.: 18/51/87-ALC1/2014	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00483/AM15/	RLA File :34/24/040/00265/AM15/	Lic.No/Date:3410040902 27.01.2015	Defer Date:11.06.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 13.03.2015. Comments awaited from D/o C&PC.			

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57	Case No.: 14/51/87-ALC1/2014	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00479/AM15/	RLA File :31/83/040/00231/AM15/	Lic.No/Date:3110065234 28.01.2015	Defer Date:11.06.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.03.2015. Comments awaited from D/o C&PC.				

58	Case No.: 15/51/87-ALC1/2014	Party Name: POLYBOND INDIA PVT.LTD.	Meet No/Date: 8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00480/AM15/	RLA File :31/83/040/00235/AM15/	Lic.No/Date:3110065237 29.01.2015	Defer Date:11.06.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.03.2015. Comments awaited from D/o C&PC.				

59	Case No.: 1/51/87-ALC1/2014	Party Name: WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date: 8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00466/AM15/	RLA File :02/24/040/00212/AM15/	Lic.No/Date:0210205507 03.02.2015	Defer Date:11.06.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.03.2015. Comments awaited from D/o C&PC.				

60	Case No.: 19/51/87-ALC1/2014	Party Name: RAJSHA CHEMICALS PVT.LTD,	Meet No/Date: 8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00484/AM15/	RLA File :34/24/040/00279/AM15/	Lic.No/Date:3410040924 04.02.2015	Defer Date:11.06.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.03.2015. Comments awaited from D/o C&PC.				

61	Case No.: 5/51/87-ALC1/2014	Party Name: COLORPLAST SYSTEMS PVT LTD	Meet No/Date: 8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00470/AM15/	RLA File :05/23/040/00500/AM15/	Lic.No/Date:0510393096 05.02.2015	Defer Date:11.06.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.03.2015. Comments awaited from D/o C&PC.				

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62	Case No.:8/51/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00473/AM15/	RLA File :08/24/040/00404/AM15/	Lic.No/Date:0810134559 10.02.2015	Defer Date:11.06.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.03.2015. Comments awaited from D/o C&PC.				

63	Case No.:4/51/87-ALC1/2014	Party Name:ALOK INDUSTRIES	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00469/AM15/	RLA File :05/23/040/00493/AM15/	Lic.No/Date:0510393161 11.02.2015	Defer Date:11.06.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.03.2015. Comments awaited from D/o C&PC.				

64	Case No.:2/51/87-ALC1/2014	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00467/AM15/	RLA File :04/24/040/00217/AM15/	Lic.No/Date:0410160139 12.02.2015	Defer Date:11.06.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.03.2015. Comments awaited from D/o C&PC.				

65	Case No.:9/51/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00474/AM15/	RLA File :08/24/040/00418/AM15/	Lic.No/Date:0810134609 18.02.2015	Defer Date:11.06.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.03.2015. Comments awaited from D/o C&PC.				

66	Case No.:16/51/87-ALC1/2014	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
	HQ File :01/87/050/00481/AM15/	RLA File :32/24/040/00025/AM15/	Lic.No/Date:3210077449 27.02.2015	Defer Date:11.06.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.03.2015. Comments awaited from D/o C&PC.				

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	Case No.:2/2/87-ALC1/2015	Party Name:PLAST TECH ENGINEERING	Meet No/Date:8/87-ALC1/2015 29.05.2015	Status: Deferred
67	HQ File :01/87/050/00487/AM15/	RLA File :04/24/040/00296/AM15/	Lic.No/Date:0410160274 11.03.2015	Defer Date:11.06.2015
Decision: A copy of application has been forwarded to D/o C&PC on 13.03.2015. Comments awaited from D/o C&PC.				

Further, it was also decided to henceforth hold the Meeting of Norms Committee on every Thursday instead of Wednesday at 3.00 PM.

Meeting ended with thanks to Chair and all participants.

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